

GOVERNMENT OF INDIA

MINISTRY OF NEW AND RENEWABLE ENERGY

LOK SABHA

UNSTARRED QUESTION NO. 4752

TO BE ANSWERED ON 15.12.2016

**TARGET FIXED UNDER RURAL ELECTRIFICATION PROGRAMME**

4752. SHRI RAJU SHETTY:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of the targets fixed in respect of rural electrification programme through renewable sources of energy and those which have been achieved during the current Five Year Plan, State-wise;
- (b) whether target fixed have not been achieved;
- (c) if so, the reasons thereof and the remedial measures taken by the Government in this regard;
- (d) the number of individuals/companies penalized during each of the last three years and the current year;
- (e) whether incentives are being given for local (indigenous) manufacturing of renewable energy equipment; and;
- (f) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL, NEW AND RENEWABLE ENERGY & MINES (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

**(a):** Ministry of Power is implementing Decentralized Distributed Generation (DDG) under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) for providing electricity access to the un-electrified villages (UEVs)/habitations, where grid connectivity is either not feasible or not cost effective. As on 30.11.2016, 4604 DDG projects, for a total project cost of Rs.1470.64 crore, covering 4745 villages/hamlets (3,586 UEVs) have been sanctioned in various states across the country. 518 DDG projects have already been commissioned in Andhra Pradesh, Chhattisgarh, Madhya Pradesh, Kerala, Uttar Pradesh, Karnataka and Uttarakhand.

**(b) & (c):** The targets assigned have been broadly achieved by Rural Electrification Corporation (REC) Ltd. as per details given at Annexure-1.

**(d):** The Implementing Agencies for the DDG works are appointed by State Government. The Implementing Agencies tender the work and get it implemented from the developers. As of now, no penalty has been imposed.

**(e) & (f):** The details of incentives being provided by the Government for the development of local manufacturing facilities for renewable energy equipments are a mix of fiscal and financial incentives. This includes capital subsidy through Modified Special Incentive Package Scheme (M-SIPS) and excise and custom duty exemptions. The Government is encouraging participation from other countries by allowing 100% Foreign Direct Investment in Renewable Energy..

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**Annexure-1 referred to in reply to Parts (b) & (c) of Lok Sabha USQN 4752 for 15.12.2016**

Year	Targets (for) Excellent category	Achievements by REC	State-wise
2010-11	Sanction of 25 DDG projects	Achieved	Chhattisgarh = 19 projects, Uttarakhand = 1 project and West Bengal = 9 projects
2011-12	Sanction of DDG project for an amount of Rs.150 crore	Achieved	Uttar Pradesh = Rs. 62.10crore Bihar = Rs.37.84 crore Madhya Pr. = Rs.28.83 crore Andhra Pr. = Rs.21.07 crore
2012-13	Sanction of DDG project for an amount of Rs.300 crore and disbursement of Rs.100 crore	Not Achieved	Andhra Pr. = Rs.5.47 crore Uttarakhand = Rs.2.10 crore
2013-14	(i) Award of 100 DDG projects  (ii) Commissioning of 100 DDG projects	(i) Achieved  (ii) 92 projects commissioned	State-wise award of projects : Andhra Pr. = 57 projects Madhya Pradesh = 44 projects  State-wise commissioning of projects Andhra Pradesh = 35 projects Chhattisgarh = 57 projects
2014-15	No MOU target was assigned to REC w.r.t. DDG for FY 2014-15		
2015-16	Commissioning of 150 DDG projects	Achieved	Kerala = 4 projects Uttarakhand = 1 project Chhattisgarh = 130 Andhra Pradesh = 58 projects Madhya Pradesh = 5 projects
2016-17	Commissioning of 150 DDG projects	58 commissioned	Uttar Pradesh = 7 projects Karnataka = 4 projects Andhra Pradesh = 30 projects Chhattisgarh = 15 projects Madhya Pradesh = 2 projects